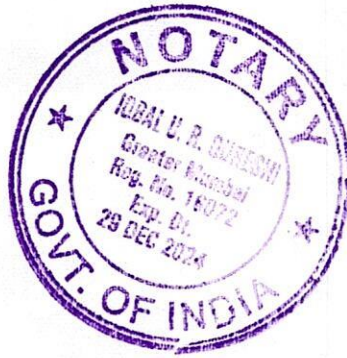


महाराष्ट्र MAHARASHTRA

2020

YS 074806



श्री. सी. टि. आंबेकर

This stamp paper is an integral part of this document i.e. Form D (Proof of claims by Financial Creditors) in the account of M/s Core Indo Ispat Pvt Ltd.



SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 28th May, 2021

To,
Mr. Ramchandaran Subramaniam (Liquidator)
Core Indo Ispat Pvt Ltd
As per Order of Hon'ble NCLT, Chennai
IBBI/IPA-001/IP/P-01440/2018-19/12136
No. 29, Raju Naicken Street,
West Mambalam, Chennai -33
Email: subraman267@yahoo.com

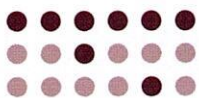
From,
CFM Asset Reconstruction Private Limited,
acting in its capacity as Trustee of the
CFMARC Trust-3 IndusInd Bank,
Registered office: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad,
Gujrat – 380015
Corporate Office: 1st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai,
Maharashtra – 400038
Rep by Vice President Ms. Riddhi Domadia, Email: riddhi.domadia@cfmarc.in

Subject: Submission of proof of claim in respect of the liquidation of M/S Core Indo Ispat Private Limited under the Insolvency and Bankruptcy Code, 2016

Sir,

CFM Asset Reconstruction Private Limited (CFMARC) hereby submits this proof of claim in respect of the liquidation of M/S Core Indo Ispat Private Limited. The details for the same are set out below:

PARTICULARS		
1	Name of Financial Creditor Identification Number of Financial Creditor	CFM Asset Reconstruction Private Limited (acting in its capacity as Trustee of CFMARC – Trust 3 IndusInd Bank)- CIN- U67100GJ2015PTC083994



CFM

Corporate Office
CFM Asset Reconstruction Private Ltd
1st Floor, Wakefield House, Sprott Rd,
Ballard Estate, Mumbai – 400 038
T: + 91 22 4970 3233 / 4005 5282



THINK TRUST

Regd. Off.: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad – 380015, Gujarat, India
CIN : U67100GJ2015PTC083994



THINK TRUST

CFM

CFM Asset Reconstruction Private Ltd



	<p>(If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners of the individual)</p>	<p>A company incorporated under the Companies Act, 2013 and registered as a securitisation and asset reconstruction company pursuant to Section 3 of the SARFAESI Act.</p>								
2	<p>Address and email address of Financial Creditor for correspondence</p>	<p>CFM Asset Reconstruction Pvt Ltd Registered office: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad, Gujrat – 380015</p> <p>Corporate Office: 1st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai, Maharashtra – 400038</p> <p>Email ID: riddhi.domadia@cfmarc.in, kripa.lal@cfmarc.in,</p> <p>Phone: 022-40055280, +91-7506377322, +91-8879890336</p>								
3	<p>Total amount of claim (including any interest as at the Liquidation commencement date and nature of Claim Whether Term Loan, Secured, Unsecured)</p>	<p>Total amount of claim on Liquidation commencement date i.e 5th May, 2021 against the Corporate Debtor are as under:</p> <table border="1" data-bbox="587 1052 1404 1160"> <thead> <tr> <th>Facility</th> <th>Principal</th> <th>Interest @ 13.80%</th> <th>Total Outstanding</th> </tr> </thead> <tbody> <tr> <td>Cash Credit</td> <td>22,69,93,952</td> <td>12,75,73,408.22</td> <td>35,45,67,360.22</td> </tr> </tbody> </table> <p>(Rupees Thirty Five Crore Forty Five Lakhs Sixty Seven Thousand Three Hundred Sixty and Paise Twenty Two Only)</p> <p>Nature of Loan: Secured Loan</p>	Facility	Principal	Interest @ 13.80%	Total Outstanding	Cash Credit	22,69,93,952	12,75,73,408.22	35,45,67,360.22
Facility	Principal	Interest @ 13.80%	Total Outstanding							
Cash Credit	22,69,93,952	12,75,73,408.22	35,45,67,360.22							





CFM

THINK TRUST

4 Details of documents by reference to which the debt can be substantiated

S.No.	Particulars	Date
1	Assignment of Debt Agreement no. 1192/2018	14.09.2018
2	Sanction letter	25.08.2014
3	Board Resolution of Borrower	25.08.2014
4	Master General Terms Agreement	25.08.2014
5	Multi Facility Loan Agreement	25.08.2014
6	Agreement for Foreign Exchange Transactions	25.08.2014
7	Agreement for Forward contract limit	25.08.2014
8	Deed of Hypothecation by Borrower	25.08.2014
9	Letter of continuing Guarantee	25.08.2014
10	Declaration of takeover of properties	25.08.2014
11	The Assignor Bank sent a letter to Indian Overseas Bank seeking "No Objection Certificate" and Credit Information Report	18.08.2014
12	Mortgagers gave a letter to Bank undertaking to deposit the title deeds relating to the schedule mentioned property.	25.08.2014
13	Declaration to execute a mortgage deed on redeeming the same from Indian Overseas Bank	25.08.2014
14	Letter by Borrower undertaking to create mortgage over receiving the original title deeds from Indian Overseas Bank	26.08.2014
15	Indian Overseas bank gave a letter to the Borrower	16.09.2014
16	Memorandum of entry for deposit of title deeds recording schedule property	24.10.2014
17	Memorandum of Deposit off Title deeds registered as Document No. 1084 of 2014 SRO, Thousand Lights	24.10.2014
18	Registration of charge	25.09.2014
19	Form CHG -1	25.08.2014

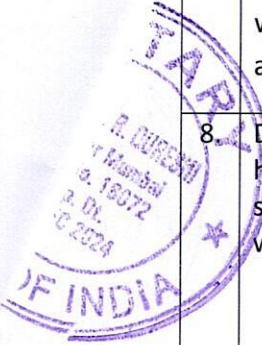
5 Details of any order of a Court or Tribunal that has adjudicated on the non – payment of debt As per Order of Hon'ble NCLT, Chennai dated 5th May 2021

6 Details of how and when debt incurred As stated in Sr. No. 4





THINK TRUST



7	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
8	Details of any security held, the value of the security, and the date it was given	<p><u>Description of Secured Assets</u></p> <p>(Plant and Machinery and other movable assets)</p> <p>All the present and future of the movable properties of the Borrower including without limitation its movable plant and machinery, furniture and fittings, equipment's, computers hardware, computer software, machinery spares, tools and accessories and other movables, both whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the Borrower's premises, warehouses, stockyards and godowns or those of the Borrower's agents, affiliates, associates or representatives or at various worksites or at any up country place or places or wherever ele the same may be or be held by any party including, without limitation, the following</p> <p>(Book Debts)</p> <p>All the present and future book debts, outstanding money receivable, claims and bills which are now due and owing or which may at any time during the continuance of this security become due and owing to the Borrower in the course of its business by any person, firm, company or body corporate or by the Government Department or office or any Muncipal or Local or Public or Semi Government body or authority or any body corporate or undertaking or project whatever is the public sector.</p> <p>(Stocks)</p> <p>All the present and future stock in trade consisting of raw materials, finished goods, goods in process of manufacturing and other merchandise whatsoever, being movable properties, now or at any time after this Deed:</p> <ul style="list-style-type: none"> i. Belonging to the Borrower; or ii. At the Borrower's disposal; or iii. Stored or be stored or bought in to upon or in course of transit to the Borrower's factory or premises (or at any other place in the Borrower's possession or occupation or at any other place)





THINK TRUST



Collateral Security: Equitable Mortgage on Property owned by Mr. Ashish K Nevatia, S/o Late, Mr.P.S.Nevatia and Mrs. Nidhi Nevatia, W/o Mr. Ashish K Nevatia Situated at Flat bearing Flat No. 1 in the First Floor, Block D, having a built up area of 4370, Sq. ft., including proportionate share in common areas together with three reserved car parks spaces numbered as D1 in the building known as 'PATIO' along with 4370/30618th or 2,341 Sq. ft., undivided share of land out land measuring a total extent of 16,400 Sq. ft., (measuring an extent of Plot No. D-8,023 Sq. ft., and Plot No. E-8,377 Sq. ft.) bearing Old Plot No. 15-L, presently Plot No. D & E, Door Nos. 8 & 9, Rutland Gate IV Street, Nugambakkam, Chennai-600034 situated at Nugambakkam Village, comprised in O.S. No. 330, R.S. No. 58, (R.S. No. 58/47 as per Extract from the Permanent Land Register), Block No. 12, Egmore – Nugambakkam Taluk, Chennai District, and bounded on the:

North by : Plot No. F bearing Door No.9
 South by : R.S. No. 54
 East by : R.S. No. 58/15
 West by : (R.S.No.58/40) 30 Feet Road

And situated within the Registration District of Chennai Central Joint II and Sub Registration District of Chennai Central.

Personal Guarantees:

Aashish Nevatia
 Nidhi Nevatia
 Arun Kumar

8A	Whether Security Interest Relinquished	Yes								
9	Details of any assignment of transfer of debt in his favour	Registered Assignment Agreement dated 14.09.2018 executed between IndusInd Bank Ltd and CFM Asset Reconstruction Private Limited.								
10	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<table border="1"> <tr> <td>Account Name</td> <td>CFMARC TRUST-3 INDUSIND BANK</td> </tr> <tr> <td>A/c No.</td> <td>201002542424</td> </tr> <tr> <td>IFSC Code No.</td> <td>INDB0000001</td> </tr> <tr> <td>Branch</td> <td>IndusInd Bank, Opera House Mumbai</td> </tr> </table>	Account Name	CFMARC TRUST-3 INDUSIND BANK	A/c No.	201002542424	IFSC Code No.	INDB0000001	Branch	IndusInd Bank, Opera House Mumbai
Account Name	CFMARC TRUST-3 INDUSIND BANK									
A/c No.	201002542424									
IFSC Code No.	INDB0000001									
Branch	IndusInd Bank, Opera House Mumbai									
11	List out and attach documents relied in support of the claim	As per Sr. No 4								





CFM

THINK TRUST

Signature of financial creditor or person authorised to act on his behalf

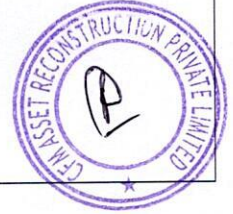
Name in BLOCK LETTERS – RIDDHI DOMADIA

Position with or in relation to the Financial Creditor –Vice President

Address of person signing-

Official Address-

CFM Asset Reconstruction Private Limited,
1st Floor, Wakefield House, Sprott Road, Ballard Estate,
Mumbai – 400038, India



INDIA



AFFIDAVIT

I, Riddhi Domadia, currently residing at 1st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai, Maharashtra – 400038, do solemnly affirm and state as follows:

1. Core Indo Ispat Private Limited, the corporate debtor was, at the liquidation commencement date, being the 5th May, 2021, justly and truly indebted to CFM Asset Reconstruction Private Limited acting in its capacity as trustee of CFMARC Trust – 3 IndusInd Bank for a sum of Rs. 35,45,67,360.22/- (Rupees Thirty Five Crore Forty Five Lakhs Sixty Seven Thousand Three Hundred Sixty and Paise Twenty Two only).
2. In respect of CFM Asset Reconstruction Private Limited claim of the said sum or any part thereof, I have relied on the documents specified above Form C in column no. 4:
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, CFM Asset Reconstruction Private Limited has not nor has any person, by order, to our knowledge or belief, for use, had or received any manner of satisfaction or security whatsoever.

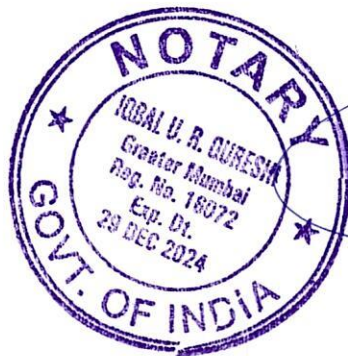
Before me,

Notary /Oath Commissioner
signature

Riddhi
Deponents



[Signature]
GHULE C.L.
Advocate High Court
Mumbai



BEFORE ME
[Signature]
IQBAL U. R. QURESHI
NOTARY
Government Of India
Greater Mumbai Maharashtra

31 MAY 2021





VERIFICATION

I, Riddhi Domadia, Vice President of CFM Asset Reconstruction Pvt Ltd, the claimant hereinabove, do hereby verify and affirm that the contents of claim are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Mumbai on this 28th May 2021



Riddhi
Signature of the Claimant

